

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 373/MP/2018**

Subject : Petition invoking Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner, i.e. BSES Yamuna Power Limited and Damodar Valley Corporation.

Petitioner : BSES Yamuna Power Limited

Respondents : Damodar Valley Corporation

Date of Hearing : **18.10.2022**

Coram : Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Buddy Ranganadhan, Advocate, BYPL  
Shri Anupam Verma, Advocate, BYPL  
Shri Rahul Kinra, Advocate, BYPL  
Shri Aditya Ajay, Advocate, BYPL  
Shri Aashwyn Singh, Advocate, BYPL  
Shri Abhishek Kumar, BYPL  
Shri M.G. Ramachandran, Senior Advocate, DVC  
Ms. Anushree Bardhan, Advocate, DVC  
Shri Aneesh Bajaj, Advocate, DVC  
Shri Anukirat S. Baweja, Advocate, DVC  
Shri Sameer Singh, DVC

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the Petitioner was a beneficiary of the Mejia Unit-6 project of the Respondent, from April, 2009 onwards and therefore, was not liable for the recovery of the balance 40% of P&G liabilities by the Respondent for the period 2004-09.

2. In response, the learned Senior Counsel for the Respondent clarified that the Petitioner had already made payment of the amounts vide bill raised by the Respondent and therefore nothing survives in the petition.

3. At the request of the leaned counsels, the Commission directed the parties to file their written submissions (not exceeding three pages) on or before **7.11.2022**, after serving copy to other.



5. Subject to the above, order in the petition was reserved.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

